

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of February, 2025 (17.2.2025 to 21.2.2025)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
25.2.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions.	1.	52/MP/2025	NLCIL	Petition seeking approval for determination of Truing-up of Lignite Input Price for the period 01.04.2019 to 31.03.2024 in respect of Barsingsar Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021 (On admission)
	2.	167/MP/2025	DVC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Chapter V, Regulation 96 and 102 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for extension of the date 30.11.2024, which has been prescribed for filing the truing up Petition for the period 2019-24, in respect of Bokaro -B Thermal Power Station, Unit III (On admission)
	3.	172/MP/2025	DVC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Chapter V, Regulation 96 and 102 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for extension of the date 30.11.2024, which has been prescribed for filing the truing up petition for the period 2019-24, in respect of Durgapur Thermal Power Station, Unit-IV (210 MW)(On admission).
	4.	180/MP/2019	Indian Railway	Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018, and read with Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999(Interlocutory application for amendments of the Petition and I.A. moved by KPTCL for the deletion of the name from the array of Respondent No.5)
	5.	260/MP/2024	RTL	Petition under Section 79 including Section 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11 and 16 of the Transmission Service Agreement dated 02.12.2021 (TSA), seeking extension of Scheduled Date of Commercial Operation (SCOD) of the Transmission Project and compensation on account of occurrence of Force Majeure and Change in Scope and other consequential reliefs.
	6.	215/MP/2021	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
	7.	74/AT/2025	PTL	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of Rs. 2,561.83 million per annum up to the validity of TSA for the Transmission system for evacuation of power from Eastern Region Expansion Scheme-XXXIV (ERES-XXXIV) being established by the Petitioner.
	8.	306/MP/2023	Green Koap	Petition under Section 79 of the Electricity Act, 2003 seeking for in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy Corporation of India Limited (SECI), amongst other reliefs
	9.	328/MP/2024	JPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article

			13 of the Power Purchase Agreement dated 07.08.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.01.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of certain change in law events which mandate co-firing of biomass pellets and in-principle approval for grant of consequent relief for Jhajjar Power Limited 1,320 MW Power Project located in Haryana.
10.	325/MP/2024 alongwith I.A.No.78/2024	KRTL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulation 1999 seeking appropriate reliefs with regard to extension of scheduled commissioning date and stay off any coercive measures (Interlocutory application for interim reliefs).
11.	439/MP/2024	KCTL	Petition under Section 17 (1) and 17(3) of Electricity Act, 2003 for Amalgamation/Merger of Powergrid Khavda II-B Transmission Limited, Powergrid Khavda RE Transmission System Limited, Powergrid Kps2 Transmission System Limited, Powergrid Kps3 Transmission Limited, Powergrid ERWR Power Transmission Limited, Powergrid Raipur Pool Dhamtari Transmission Limited, Powergrid Dharamjaigarh Transmission Limited, Powergrid Bhadla Sikar Transmission Limited, Powergrid Ananthpuram Kurnool Transmission Limited, Powergrid Neemrana Bareilly Transmission Limited, Powergrid Koppal Gadag Transmission Limited, Powergrid Bidar Transmission Limited and Powergrid Khavda II-C Transmission Limited and Assignment/ Transfer of Transmission Licences Pursuant to Amalgamation/Merger.
12.	500/MP/2024	SKTL	Petition under Section 17(1) and 17(3) of the Electricity Act, 2003 ("Electricity Act") and other applicable laws seeking appropriate directions with respect to amalgamation/ merger of the below mentioned companies and their respective shareholders and creditors pursuant to a Scheme of Arrangement under Section 230 – 232 of the Companies Act, 2013 read with the rules and regulations made thereunder ("Scheme") and assignment/ transfer of transmission licences pursuant to Amalgamation/Merger.
13.	264/MP/2022	AP&NR	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 15.8.2020 in Petition No. 158/MP/2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 15.8.2020 in Petition No. 158/MP/2019.
14.	360/MP/2024	CTUIL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 64 and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking amendment/modification in the Central Electricity Regulatory Commission (Communication System for inter-State Transmission of Electricity) Regulations, 2017and the procedure on "centralized supervision for quick fault detection and restoration of communication system", maintenance and testing of ISTS communication system and guidelines for "availability of communication system" approved by this Commission vide orders dated 19.1.2024 in Petition No.1-1/210/2016/CERC.
15.	204/MP/2024	AMPEGPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 12.04.2022 between AMP Energy Green Five Pvt. Ltd and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar

			Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.09.2021 and the Order dated 19.04.2021 passed by the Hon'ble Supreme Court in WP(C) No. 838 of 2019 pursuant to Order dated 08.03.2023 in Petition No. 245/AT/2022.
16.	336/MP/2024	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 36.4.1 of the Power Supply Agreement dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld by AP Discoms from the monthly energy invoices for the period of February 2023 to April 2024 issued by the Petitioner along with interest.
17.	151/MP/2024	APL	Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 read with Sections 42, 47 and Order XXI Rule 10 of Code of Civil Procedure Code, 1908 and read with Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/ enforcement/ compliance of the Commission's earlier Orders (in Petition Nos. 160/GT/2012, 7/GT/2016 & 251/GT/2017).
18.	254/MP/2024	TRNEPL	Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the PPA dated 25.07.2013 executed between the Petitioner and the PTC and as per the terms of the back to back PPA executed by PTC with UPPCL on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.7.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PPA as well as Order dated 14.5.2019 passed in Petition No. 77/MP/2018.
19.	422/MP/2024	Western Railway	Petition under Sections 11(2), 79(1)(b), 79 (1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes in relation to incorrect invoicing and wrongful encashment of Letter of Mandate carried out by JPL in contradiction to the directions dated 11.8.2022 and 21.3.2023 issued by the Ministry of Power in relation to blending of imported coal and contravention of the terms of the PPA dated 7.3.2022 and seeking consequential reliefs.
20.	450/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Additional Special Energy Meters in Northern Region.
21.	451/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Augmentation of Transformation Capacity (Part-I) in Northern and Eastern Region.
22.	452/TT/2024	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset-A under Transmission System associated with RAPP 5&6 in Northern Region.
23.	455/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined assets under ERSS-I in Eastern Region.
24.	465/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for up-gradation of Transfer Capacity of Talcher-Kolar HVDC Bipole in Southern Region.
25.	470/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System associated with Farakka-III in Eastern Region.
26.	471/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under LILO of one circuit of 132kV D/C

				Siliguri Rangit Transmission line at Gangtok in Eastern Region.
	27.	472/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under LILO of Siliguri-Gangtok section of 132 kV Rangit-Siliguri transmission line at Melli under Integration of Sikkim Transmission System in Eastern Region.
	28.	473/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Strengthening of Farakka Malda Transmission Link and Additional 315 MVA Transformer at Malda in Eastern Region.
	29.	86/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset I- 132 kV D/C Roing (PG) - Chapakhowa (AEGCL) Transmission Line alongwith associated line bays at Roing (PG) and - Chapakhowa (AEGCL) end under Project " North Eastern Region Strengthening Scheme-X".
	30.	127/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset 1: 01 No 400/220KV, 500 MVA ICT along with associated bays at Bhatapara substation under Augmentation of 1x500 MVA, 400/220 kV ICT (3rd) at Bhatapara (PG) in Western Region.
	31.	150/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset 1: Conversion of 240 MVA Non-switchable Line reactor at Raipur PS (associated with Raipur PS-Champa PS 765kV Ckt- 1) into Switchable Line reactor along with NGR bypass arrangement and Asset 2: Conversion of 240 MVA Non-switchable Line reactor at Raipur PS (associated with Raipur PS-Champa PS 765kV Ckt- 2) into Switchable Line reactor along with NGR bypass arrangement under Western Region Expansion Scheme- XXIV (WRES-XXIV) in Western Region.
	32.	181/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset -1 02 No, 420 kV, 3-phase 63MVA Switchable Line Reactor one in each circuit of Silchar (POWERGRID) Imphal (POWERGRID) 400 kV D/C line at Imphal end and Asset-2 100 MVA, 220/132 kV ICT (3rd) along with associated bays at Salakati Sub-station under Project "North Eastern Region Strengthening Scheme-XI".
	33.	183/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Asset: 1 no. 220kV Line bay (209) for Termination of Gola (UP) - Shahjahanpur (PG) Ckt-1 at Shahjahanpur (PG) 400/220kV Substation under Implementation of 220kV Bay at Shahjahanpur (PG) 400/220kV Sub-station.
	34.	187/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Provision of SPARE ICTs in Eastern Region.
	35.	104/TT/2024	APTransco	Petition for determination of tariff for 4 Nos. interstate Transmission Lines namely 400kV Uravakonda - Veltoor I&II, 400 kV Kamavarapukota-Suryapeta I&II for 4 th Control Period i.e. from FY2019-20 to FY 2023-24.
	36.	186/TT/2024	PTCUL	Petition for approval of true up from CoD to FY 2018-19 and determination of tariff for FY 2019-24 period for 400 kV Substation Srinagar (Asset-1:- 400/220 kV 2x3x105 ICT, 220/132 kV 2x160 MVA ICT along with bays and Asset-2:- 1x80 MVAR Reactor) (Deemed ISTS) under UITP Scheme.
	37.	38/RP/2023	NTPC	Petition for review of the Order dated 8.2.2023 in Petition No. 252/MP/2021.
	38.	9/RP/2024	KTL	Petition for review of Order dated 31.12.2023 in Petition No. 237/MP/2021.
25.2.2025 Tuesday At 2.30 P.M.	39.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013 (Re-hearing).
	40.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act,

				2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013 (<i>Re-hearing</i>).
	41.	45/GT/2016	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3 x250 MW) for the period from anticipated date of Commercial Operation Unit-I 21.03.2016 to 31.03.2019(Received by Remand)
	42.	243/GT/2017	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from Date of Commercial Operation of Unit-1 (i.e. 01.04.2016) to 31.03.2019(Received by Remand).
	43.	409/GT/2020	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from 01.04.2019 to 31.03.2024(received by remand).
	44.	9/RP/2015	NLCIL	Review under Section 94(f) read with Regulation 103(1) of the CERC (Conduct of Business) Regulations 1999 of Order dated 7.5.2015 in Petition No. 68/MP/2013
27.2.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	276/MP/2025 alongwith I.A.Nos. 15 &16/2025	SRI4PL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Notices dated 24.01.2025 issued by Central Transmission Utility of India Limited to Serentica Renewables India 4 Private Limited and seeking directions against revocation of 200 MW connectivity (Interlocutory application for urgent6 listing and interim reliefs)(on admission).
	2.	428/MP/2024	IGESL	Petition under Section 79 of the Electricity Act, 2003 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions to the Respondent to refrain from revoking the 300 MW Stage II Connectivity and Long-Term Access granted to the Petitioner pursuant to Long Term Access Agreement dated 20th January 2022, or taking any other coercive measures and seeking consequent relief thereto (<i>on maintainability</i>)
	3.	65/I.A./2023 in Petition No. 4/MP/2021	RPPL	Interlocutory application for re- call the order dated 11.5.2023 in Petition No. 4/MP/2021(On admission).
	4.	176/AT/2025	R-IV B PTL	Application under Section 63 of Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-4: 3.5 GW): Part B being established by Rajasthan IV 4B Power Transmission Limited
	5.	175/TL/2025	R-IV B PTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV 4B Power Transmission Limited
	6.	243/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 600 MW Solar Power PV Projects (Tranche XVIII) connected to the Inter-State Transmission (ISTS) and selected through competitive bidding process as per the Guidelines dated 28.07.2023 of the Ministry of Power, Government of India
	7.	188/MP/2019 alongwith I.A.No.66/2019	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Limited pursuant to the PPA dated 28.7.2006 between PTC and TUL and the BPTA dated 4.6.2010 signed between PGCIL, PSPCL, other Discoms of Uttar Pradesh, Rajasthan & Haryana and PTC(Interlocutory application for interim directions). .

8.	235/MP/2021	BWEPL	Petition under Section 79(1)(f) read with section 79 (1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No. SEC/C&P/WPD/1200MW/T7/RfS/022019 dated 22.02.2019, Letter of Award dated 19.06.2019 or otherwise.
9.	617/MP/2020	BALCO	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted by PTC India Limited from Bharat Aluminium Company Limited (BALCO) allegedly for non-supply of power for the period February, 2012 to May, 2012.
10.	192/MP/2023 alongwith I.A.No.76/2023	BALCO	Petition under Section 79, including 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, in order to allow the said Petitioner to convert and continue its old connectivity under the new regime without the need of applying for GNA. In the alternative, if open access is to be availed by the Petitioner as a pre-condition for continuing its connectivity, then the same be permitted alongwith T-GNARE (Interlocutory application for interim reliefs).
11.	104/MP/2022	RSDCL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.
12.	107/MP/2021	ASIPL	Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking directions against Power Grid Corporation of India Limited to comply with the Ministry of Power's order bearing Reference No. 23/12/2016-R&R dated 15.1.2021 and extend the commencement of the Petitioner's Long Term Access under the LTA Agreement dated 15.10.2018 to coincide with the revised scheduled commissioning date under the Petitioner's Power Purchase Agreement dated 4.9.2018
13.	186/MP/2021	DGVCL	Petition under Section 79(1)(c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012 passed by the Commission and for consequential direction.
14.	239/MP/2021	GTPPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.6.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to change in law events and force majeure events, extension of the scheduled commissioning date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions.
15.	282/MP/2021	RKMPPPL	Petition under Section 79(1) (b), Section 79 (1)(f) and Section 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; (iii) additional interest; and for furnishing of Letter of Credit as payment security mechanism.
16.	173/MP/2023	WRSSXXI-A TL	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 12 of the Transmission Service Agreement dated 23.04.2019 executed between WRSS XXI (A) Transco Limited and the LTTCs - Adani Green Energy (MP) Limited, Adani Green Energy Limited and Netra Wind Private Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the

			adverse effect of the Force Majeure and Change in Law events.
17.	141/MP/2022	PTCIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana Discoms for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii) furnishing Letter of Credit as per the PPSA.
18.	225/MP/2023	JKTL-1	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and Article 12 of the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Limited and Powerica Limited seeking extension of SCOD due to Force Majeure events and consequential relief to offset the adverse effect of the Force Majeure events and Change in Law events.
19.	378/MP/2023	MPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of contract performance bank guarantee.
20.	424/TL/2024	JMTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Jamnagar Transmission Limited
21.	426/TL/2024	NNTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited
22.	247/MP/2024	GVK	Petition to adjudicate on the disputes which have arisen between the Petitioner and the Respondents in regard to the claims of the Petitioner as set out in the petition; b. Declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives as set out in the petition for the period from 1.10.2006 till 1.10.2012.
23.	203/MP/2024	JITPL	Petition under Section 79(1)(b) and (f) of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Ltd. to make payment of certain amounts unilaterally deducted/ withheld from the Monthly Invoices and Debit Note/ Supplementary Invoices raised by JITPL.
24.	2/GT/2024	NTPC	Petition for approval of tariff of Nabinagar Super Thermal Power Station Stage-I (3x660 MW) for the period 2019-24.
25.	61/MP/2023	IL&FS	Petition under Sections 79(1)(b), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 for seeking recovery of (i) delayed payment interest towards failure of the Respondent No. 1 to pay the invoices/ bills for supply of power within the stipulated contractual timeframe; and (ii) compensation alongwith interest towards failure of the Respondent No. 1 to off-take the minimum quantum of power in terms of the short-term contracts for the relevant period.
26.	41/MP/2024	NKTL	Petition under Sections 79 of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 14.03.2016, seeking extension of Scheduled Commercial Date of Operation (SCOD) of North Karan Pura- Chandwa (Jharkhand) 400 kV D/c transmission line ,400/220 kV, 2x500 MVA sub- station at Dhanbad and LILO of both circuits of Ranchi-Maithon RB 400 kV D/c line at Dhanbad and compensation on account of occurrence of Force Majeure, Change in Law and Change in Scope events, and other consequential

				reliefs.
	27.	205/MP/2024 alongwith I.A.Nos.49 &50/2024	E. D. Goa	Petition under Section 79 (b) and (f) of the Electricity Act, 2003 read with Article 9 of the Power Purchase Agreement dated 29.04.2011 between Electricity Department, Goa (ED-Goa) and Ratnagiri Gas and Power Pvt. Ltd. (RGPPL), seeking adjudication of dispute regarding RGPPL's demand of Rs. 92,38,48,877/- from ED Goa (Interlocutory applications for urgent listing and interim reliefs).
	28.	246/MP/2024	RIL	Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 4.1, 5.6 and 17.1(iii) of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner to obtain General Network Access for the Petitioner's Petrochemical Plant located at Dahej, Gujarat at the DGEN Switchyard and DGEN dedicated Transmission Line of Torrent Power Limited.
27.2.2025 At 2.30 P.M Miscellaneous Petitions	29.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents) (<i>Re-hearing</i>)
	30.	53/MP/2021 Along with IA No. 26& 100/2023	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondent (<i>Re-hearing</i>).
	31.	61/MP/2021 alongwith I.A.No.28 &42/2021	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2 (Interlocutory application interim order and amendments of the Petition) (<i>Re-hearing</i>).
	32.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents) (<i>Re-hearing</i>).

Sd/-
(T.D. Pant)
Joint Chief (Legal)
25.2.2025